
(2021) 08 SHI CK 0139
In the High Court Of Himachal Pradesh
Case No : Civil Writ Petition No.6439 Of 2020

Jagpal Singh

APPELLANT

Vs

State Of Himachal Pradesh And Others

RESPONDENT

Date of Decision : 12-08-2021

Acts Referred:

Citation : (2021) 08 SHI CK 0139

Hon'ble Judges : Tarlok Singh Chauhan, J; Satyen Vaidya, J

Bench : Division Bench

Advocate : Sanjeev Bhushan, Rajesh Kumar, Ashok Sharma, Rajinder Dogra, Vinod Thakur, Hemanshu Misra, Shiv Pal Manhans, Bhupinder Thakur

Judgement

Tarlok Singh Chauhan, J

1. The learned counsel for the petitioner fairly submits that the instant petition qua all the reliefs save and except relief No. (3) has been rendered infructuous.

2 As regards relief No.(3), the same reads as under:Â?

â??that directions may very kindly be given to the respondents to treat the period from 1st August, 2018 up till 12 th November, 2018 as duty period in the case of the applicant, by further directing the respondents to pay the salary to the applicant for this period, in the interest of law and justice.

3 It is not in dispute that w.e.f. 1st August 2018 up till 12th November, 2018, the petitioner has not been issued any posting order, therefore, he could not join at any station.

4 Accordingly, the writ petition is disposed of with a direction to the respondents to treat the petitioner in service w.e.f. 1st August 2018 up till 12th

November, 2018 and pay him salary for the aforesaid period within a period of

four weeks from today. Pending application(s), if any, also stands disposed of.

For compliance, list on 9.9.2021.